

NT>

Title: Need for a rent regulatory law to address the grievances of people affected due to withdrawal of application of East Punjab Urban Rent (Restriction) Act for Union Territory of Chandigarh.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Sir, the notification issued by the Chandigarh Union Territory Administration to withdraw the application of the East Punjab Urban Rent (Restriction) Act from all types of property with monthly rent exceeding Rs.1,500 has resulted in providing a remedy which is worse than the disease. In the changed economic scenario, to attract investment in housing, interest of the investor does not call for legal protection but the approach has to be a balanced one which does not create any unsettling effect and provides for some certainty of tenure to the tenants as well.

I urge the Government to immediately withdraw the notification and frame a Rent Regulatory Law to address the issue in a just and fair manner for all.